GOVERNMENT OF INDIA MINISTRY OF MINORITY AFFAIRS RAJYA SABHA UNSTARRED QUESTION NO. 1510 ANSWERED ON 02.08.2023

Atrocities against Minorities

1510. SHRI DEREK O' BRIEN:

Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) the number of cases registered for violence and atrocities on minorities, during the last five years, year-wise and State-wise; and

(b) the steps being taken to deal with it?

ANSWER

THE MINISTER OF MINORITY AFFAIRS (SHRIMATI SMRITI ZUBIN IRANI)

(a) and (b): "Public Order" and "Police" are State subjects as per the Seventh Schedule of the Constitution of India. The responsibility of maintaining law and order, registration and prosecution of crimes against all citizens including minorities, rests with the respective State Governments. As such specific data regarding violence and atrocities against individual communities is not maintained centrally.

Government of India monitors the internal security and law and order situation in the country and issues appropriate advisories from time to time to maintain peace, public tranquility and communal harmony. Central Armed Police Forces (CAPFs) are deployed to aid and assist State Governments, on their request, to maintain law and order and public tranquility.

Government of India has issued Communal Harmony Guidelines, laying down standard operating procedure to deal with situations arising out of communal violence. These guidelines are aimed to maintain due vigilance, careful planning and preparatory measures to prevent and pre-empt communal violence.
